

**Hosting of 1992 Olympic Games by
India**

650. SHRI V. SOBHANADREESWARA RAO :
SHRI PRIYA RANJAN DAS MUNSI .
SHRI K. PRADHANI :
DR. B.L. SHAILESH :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Government have taken decision to host the 1982 Olympic games, in New Delhi;

(b) if so, broad outlines thereof;

(c) the likely estimated expenditure to be incurred in regard to various aspects in conducting the Olympic games in New Delhi in 1992; and

(d) the likely estimated income from various sources in connection with the games?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN'S WELFARE (SHRIMATI MARGARET ALVA) :
(a) to (d) The matter is under consideration.

[*Translation*]

Railway Accidents

651. DR. CHANDRA SHEKHAR TRIPATHI : Will the Minister of TRANSPORT be pleased to state :

(a) the number of railway accidents occurred during the past two months;

(b) the number of persons killed and injured therein;

(c) the causes of these accidents;

(d) whether Government propose to take concrete steps to check the occurrence of such accidents; and

(e) if so, the details thereof;

THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) During December, 1985 and January 1986, 102 consequential train accidents occurred on Indian Railways.

(b) In these accidents, 16 persons lost their lives and 85 were injured.

(c) Collisions 9, Derailments 82, Accidents at level crossings 8 and Fire in trains 3.

(d) & (e) The following steps have been taken by the Government to check the occurrence of train accidents:—

(i) Introduction of modern technological aids like ultrasonic testing of rails and rolling stock axles, provision of track circuiting, axle-counters, panel and route-relay interlocking, auxiliary warning system etc.

(ii) programmed rehabilitation of rolling stock, track, signal gears, bridges and other assets.

(iii) Programmed provision of road overbridges, besides interlocking and communication facilities at level crossings.

(iv) Educative publicity through posters and other media on the hazards of carrying inflammable articles in compartments, and caution to be exercised by road-users while negotiating level crossings.

(v) Patrolling of track to detect rail fractures and adoption of anti-sabotage measures.

(vi) Emphasis on intensive inspections by supervisory staff and officers.

(vii) 4 high level multi-disciplinary Safety Task Force Teams were constituted in June 1985 to conduct detailed inspections on the various Zonal Railways with a

view to identifying unsafe working practices and weaknesses in the system. On the basis of their reports, a number of directions and guidelines on Safety were issued to the Zonal Railways.

[English]

Steps to prevent Multinational Companies from Supplying Risky Preparations

652. SHRI K. RAMAMURTHY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the study conducted by the Canada based International Development Research Centre has revealed that 90 per cent of the production of trade in pharmaceuticals in less developed countries including India is controlled by Multinational Drug companies;

(b) whether it is a fact that staff opposition from these multinational companies compelled the Government to dilute the national drug policy based on the World Health Organisation's concept of essential drugs; and

(c) the steps being taken by Government to prevent the multinational companies from supplying and promoting ineffective, inappropriate and even risky preparations besides adopting arbitrary pricing policies?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR) : (a) This Ministry has no information on the study conducted by the Canada based International Development Research Centre.

(b) No, Sir.

(c) Pricing Policy is based on the 1978 Drug Policy.

Abolition of National Transport permit quota

653. SHRI AKHTAR HASAN :
SHRI SATYENDRA NARAYAN SINHA :
SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI :

Will the Minister of TRANSPORT be pleased to state :

(a) whether it is proposed to abolish state-wise National Transport permit quota in the country;

(b) if so, the details thereof; and

(c) when it is likely to be implemented?

THE MINISTER OF STATE IN THE DEPARTMENT OF SURFACE TRANSPORT (SHRI RAJESH PILOI) : (a) to (c) Restriction on the number of permits to be issued by the State Transport Authorities under Section 63 (11) of the Motor Vehicles Act, 1939 have been removed through the Motor Vehicles (Amendment) Ordinance, 1986 (No. 4 of 1986) on 28th January, 1986.

Compensation to victims of loop users

654. SHRIMATI KISHORI SINHA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government are aware that the loop which had been used as a family limiting method, has been found to have caused severe damage to the users in the United States and the company making the loop has been ordered to pay heavy compensation; and

(b) if so, whether Government would consider getting compensation for the Indian victims of the loop?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR) : (a) and (b) According to information available with the Government an intra-uterine device called Dalkon Shield was being used